

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA.634/99

dated : 8-6-99

Between

K. Rama Rao,

Applicant

and

1. Supdt.  
Divnl. Post Office  
Amalapuram, EG Dist.

2. Ass't. Supdt.  
Sub Divnl. Post office  
Amalapuram  
EG Dist.

3. N.V. Satyamarayana  
EDDA, Thamelanka BPO  
Mummadivaram Mandal  
ED Dist.

Respondents

Counsel for the applicant

A. Satyaprasad  
Advocate

Counsel for the respondents

B.N. Sharma  
Sr. CGSC

Ceram

Hon. Mr. Justice D.H. Nasir, Vice Chairman

Hon. Mr. H. Rajendra Prasad, Member(Admn.)

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## Order

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn.))

Heard Mr. M.K. Sridhar Goud for Mr. A. Satya Prasad on behalf of the applicant, and Mr. M.C. Jacob for Mr. B. Narasimha Sharma on behalf of the respondents.

1. The applicant was provisionally appointed EDDA on 13-5-1998. It is stated that his father had been working in the same office and post for 33 years. His present claim regarding the selection and appointment to the post of EDDA, Thanelanka, is found wholly unacceptable because a more meritorious candidate appears to have been appointed against the said post as directed by this Tribunal in its order dated 17-2-99 in MA.132/99 in OA.226/99.
2. If the applicant's statement regarding the service of his father for more than three decades is found to be correct on verification, his claim for compassionate appointment evidently deserves consideration in a suitable ED post as per the departmental rules and instructions. The applicant may therefore apply for such post on compassionate grounds if he wishes to do so. If such a representation is received, the respondents are directed to examine the claim and consider his case within the ambit of the relevant rules within six months from the date of its receipt.
3. Thus the OA is disposed of at the admission stage.

No costs.

H. Rajendra Prasad  
(H. Rajendra Prasad)  
Member (Admn.)

Dain  
(D.H. Nasir)  
Vice Chairman

Dated : June, 8, 99  
Dictated in Open Court